

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AVANI TOWERS PRIVATE LIMITED**RELEVANT PARTICULARS**

1.	Name of corporate debtor	Avani Towers Private Limited
2.	Date of incorporation of corporate debtor	13 th June, 1994
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101WB1994PTC063557
5.	Address of the registered office and principal office (if any) of corporate debtor	Avani Heights 59A, Chowringhee Road, Kolkata-700020
6.	Insolvency commencement date in respect of corporate debtor	15 th October, 2019
7.	Estimated date of closure of insolvency resolution process	11 th April, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jitendra Lohia Regn. No: IBBI/IPA-001/P00170/2017-18/10339
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Todi Chamber, 2 Lal Bazar Street, 2nd Floor, Room No. 204 & 205, Kolkata-700001, West Bengal Email ID: jitulohia@knjainco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Klass Insolvency Resolution Professionals Private Limited. Todi Chamber, 2 Lal Bazar Street, 2nd Floor, Room No. 204 & 205, Kolkata-700001, West Bengal Email ID: ip.jitulohia@gmail.com
11.	Last date for submission of claims	29 th October, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Avani Towers Private Limited on 15th October, 2019.

The creditors of Avani Towers Private Limited are hereby called upon to submit their claims with proof on or before 29th October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Nil] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



J. Lohia

JITENDRA LOHIA

Interim Resolution Professional

Reg. No. IBBI/IPA-001/IP-P00170/2017-18/10339

Date: 17th October, 2019

Place: Kolkata